

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 165 of 2024

In the matter of

Achhru Ram Sharmna

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Application for seeking time to file report of the joint committee constituted by the Hon'ble Tribunal vide order dated 21.02.2024.

RESPECTFULLY SHOWETH

1. That the subject cited case is pending for adjudication before the Hon'ble National Green Tribunal and is listed for hearing on 01.05.2024.
2. That the Hon'ble National Green Tribunal was pleased to pass an order dated 21.02.2024 in the above-mentioned case thereby constituting a joint committee comprising of representatives of the Member Secretary, Central Pollution Control Board, Member Secretary, Punjab Pollution Control Board, District Magistrate, Ludhiana and the Central Ground Water Authority with



directions to verify the correct factual position. The joint committee has been asked to submit report within six weeks. The District Magistrate, Ludhiana was designated as coordinating agency in the joint committee. In this regard, the relevant extract of para no. 4 & 5 of the order dated 21.02.2024 passed by the Hon'ble Tribunal is reproduced herein below for kind perusal and reference:

4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee.
 5. The Joint Committee will visit the site, ascertain the correct factual position, take sample of ground water as also the discharge from the unit and get the sample analysis report and ascertain the extent of environmental damage, if any caused by respondent no. 3 and submit the report before the Tribunal within six weeks.
3. That in compliance to order dated 21.02.2024, the Deputy Commissioner Ludhiana has requested the Member Secretary, Punjab Pollution Control Board, Member Secretary, Central Pollution Control Board and Central Ground Water Authority to nominate the members for joint committee vide letter no: 7304 dated 09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 respectively. A copy of letter no. 7304 dated

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09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 is enclosed herewith as **Annexure-A, Annexure-B and Annexure-C respectively**. The District Magistrate Ludhiana has nominated the Sub Divisional Magistrate, Jagraon as Nodal Officer in the matter vide letter no: 6260 dated 22.03.2024. The copy of the letter no. 6260 dated 22.03.2024 is attached as **Annexure-D**.

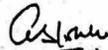
4. That the Joint Committee of above said departments visited M/s AP Refinery Pvt. Ltd., village Tapar Harnia, Tehsil Jagraon, District Ludhiana on 26.04.2024 and observed that the industry is solvent cum refinery unit and is engaged in manufacturing of refined oil using rice bran as raw material. During visit, the industry and its ETP based on UASB followed by Aerobic process was found operational and treated effluent was found discharged onto land for plantation developed in an area of approximately 10 acres as per karnal technology. The industry has installed three tube-wells to meet with its water requirement. The industry and its surrounding area were also inspected by the joint committee and no bore-well was found there within the industrial premises for discharge of any kind of waste water in the ground. Effluent samples were collected from inlet, aeration tanks & final outlet of ETP of the industry. Ground water samples were collected from three locations, one upstream at an aerial distance of 400 m from the industry, one downstream at an aerial distance of 300 m from the industry and one within the premises of the industry near the main gate of the industry. Effluent samples and ground water samples were sent to the

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Punjab Pollution Control Board Lab at Ludhiana for analysis. Analysis reports of the samples are expected to be received within 15 days.

5. That the case is listed for hearing on 01.05.2024 and analysis results of the collected waste water samples as well as ground water samples are awaited. Therefore, submission of final report of the joint committee before the Hon'ble NGT will take some more time.

It is, therefore, prayed that a time period of 15 days may kindly be granted to Joint Committee for filing its report before the Hon'ble National Green Tribunal.



Sh. Gurbir Singh Kohli,
Sub-Divisional Magistrate,
Jagraon (Nodal Officer)



Miss. Naima Akhtar
Scientist-C,
Central Ground Water Board, NWR,
Chandigarh



Sh. Jagdish Prasad Meena, Scientist-D,
Central Pollution Control Board,
Regional Directorate, Chandigarh



Er. Gurmit Singh, Environmental
Engineer, Punjab Pollution Control
Board.



OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

The Member Secretary,
Punjab Pollution Control Board,
Nabha Road, Patiala

No.- 7304 M.A

Dated-

09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A no.165/2024 titled as Acchru Ram Sharma Vs State of Punjab & Ors.

Please refer to the subject cited order dated 21.02.2024 passed by the Hon'ble NGT (copy attached).

The relevant para of order dated 21.02.2024 passed by the Hon'ble NGT is as under:

"4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as Coordinating Agency, it is therefore requested to send nomination of the officers of your department (Name, Designation, Mobile No. and Email) to this office through letter and as well as by email on dc.ldh@punjab.gov.in as member of Joint Committee constituted to comply with the order passed by the Hon'ble NGT.

Addl. Deputy Commissioner(G)
Ludhiana

Dated- 09/4/2024

Endst No :- 7305-06/M.A

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action please.
2. P.A to Deputy Commissioner, Ludhiana for information please.

Addl. Deputy Commissioner(G)
Ludhiana



OFFICE OF THE DEPUTY COMMISSIONER – CUM –
DISTRICT MAGISTRATE, LUDHIANA

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

No.-7301 /M.A

Dated- 09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A no.165/2024 titled as Acchru Ram Sharma Vs State of Punjab & Ors.

Please refer to the subject cited order dated 21.02.2024 passed by the Hon'ble NGT (copy attached).

The relevant para of order dated 21.02.2024 passed by the Hon'ble NGT is as under:

"4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee."

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[Signature]
Addl. Deputy Commissioner(G)
Ludhiana

Endst No :-7302-03/M.A

Dated- 09/4/2024

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action please.
2. P.A to Deputy Commissioner, Ludhiana for information please.

[Signature]
Addl. Deputy Commissioner(G)
Ludhiana



OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

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Annexure - C

To

The Regional Director,
Central Ground Water Board,
North Western Region, Bhujal Bhawan,
Plot No. 3A, Sector 27-B, Chandigarh 160019

No.-7307 /M.A

Dated- 09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A no.165/2024 titled as Acchru Ram Sharma Vs State of Punjab & Ors.

Please refer to the subject cited order dated 21.02.2024 passed by the Hon'ble NGT (copy attached).

The relevant para of order dated 21.02.2024 passed by the Hon'ble NGT is as under:

"4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as Coordinating Agency, it is therefore requested to send nomination of the officers of your department (Name, Designation, Mobile No. and Email) to this office through letter and as well as by email on dc.ldh@punjab.gov.in as member of Joint Committee constituted to comply with the order passed by the Hon'ble NGT.


Addl. Deputy Commissioner(G)
Ludhiana

Endst No :- 7308-09/M.A

Dated- 09/4/2024

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action please.
2. P.A to Deputy Commissioner, Ludhiana for information please.


Addl. Deputy Commissioner(G)
Ludhiana



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ
ਜਗਰਾਓ

ਨੰ- 6260 / ਐਮ.ਏ

ਮਿਤੀ- 22.03.2024

ਵਿਸ਼ਾ-

Order passed in Original Application No 165/2024 (in Ref:-
Achhru Ram Sharma V/s State of Punjab & Ors.).

ਹਵਾਲਾ-

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮਾਂ ਮਿਤੀ 21.02.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਜੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਆਪ ਨੂੰ ਵਿਸ਼ਾ ਅੰਕਿਤ ਮੰਤਵ ਲਈ ਨੈਡਲ ਅਫਸਰ ਨਿਯੁਕਤ ਕਰਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 21.02.2024 ਦੇ ਪੈਰਾ 4 ਅਤੇ 5 ਅਨੁਸਾਰ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮੌਕੇ ਤੇ ਜੁਆਇੰਟ ਵਿਜਿਟ ਕਰਕੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਜੁਆਇੰਟ ਰਿਪੋਰਟ ਪੈਰਾ 5 ਅਨੁਸਾਰ ਅੰਗਰੇਜੀ ਅਤੇ ਪੰਜਾਬੀ (ਦੋ ਪੜਤਾ ਵਿੱਚ) ਵਿੱਚ ਤਿਆਰ ਕਰਕੇ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਤਿਆਰ ਕਰ ਕੇ ਭੇਜਣ ਦੀ ਖੇਚਲਾ ਕੀਤੀ ਜਾਵੇ।

ਕਿਉਂਜੋ ਇਸ ਕੇਸ ਵਿੱਚ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 01.05.2024 ਨਿਸਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਉਕਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦੇਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ

ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿ.ਅੰ.ਨੰਬਰ 6261-62/ਐਮ.ਏ

ਮਿਤੀ: 22.03.2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਸੀ ਨੂੰ ਅਫਸਰਾਨ ਸਾਹਿਬਾਨ ਦੇ ਸੂਚਨਾ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

English translation of Annexure -D

To

The Sub Divisional Magistrate,
Jagraon.

No. 6260/ M.A.

Date: 22.03.2024

Sub: Order passed in Original Application no. 165/2024 (in Ref:- Achhru Ram Sharma v/s State of Punjab & Ors.)

Ref: Hon'ble National Green Tribunal's order dated 21.02.2024.

In regard to above said matter, the Sub-Divisional Magistrate, Jagraon has been appointed Nodal Officer to make compliance of the above said orders of Hon'ble National Green Tribunal and it has been asked to make compliance of para no: 4 and 5 of the order dated 21.02.2024 of Hon'ble National Green Tribunal by making co-ordination with concerned departments and to carryout joint committee visit. Report of joint committee be submitted to this office (02 copies in English and Punjabi).

Next date in the matter is 01.05.2024. it is therefore requested to deal the matter on priority.

Sd/-
Deputy Commissioner
Ludhiana

Endst. No: 6261-62/M.A.

Date: 22.03.2024

A copy of the above is forwarded to P.A. to D.C. and Steno to ADC for information of the concerned officers.

Sd/-
Deputy Commissioner
Ludhiana